

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
24-06-2024 AT 10:30 AM**

CP No.535/241/HDB/2019

AND

IA No. 829/2019, IA (CA) 30/2021 & IA(CA) 294/2023 in CP No.535/241/HDB/2019

u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Neera and Children Trust & 2 others

...Petitioner

AND

Gati Ltd & 28 others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP No.535/241/HDB/2019

Learned Counsel Mr Y Suryanarayana, for Company Petitioner present physically.

Learned Counsel Ms Srihitha, for respondent present through Video Conference.
Matter passed over.

Matter called again. Due to paucity of time, matter adjourned to 22.07.2024 along with IA No. 829/2019, IA (CA) 30/2021 & IA(CA) 294/2023.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)